

COUNCIL OF STATES

Friday, 25th July 1952

The Council met at a quarter past eight of the clock, MR. CHAIRMAN in the Chair.

MR. CHAIRMAN : The 28th of July 1952 was allotted for private Members' Bills. No notice of any private Members' Bills has been received. As we have accumulated a lot of Government business, Monday, the 28th July, will now be allotted for the transaction of official business.

PAPERS LAID ON THE TABLE

DECLARATIONS OF EXEMPTIONS ISSUED UNDER SECTION 5 OF THE REGISTRATION OF FOREIGNERS ACT, 1939

THE MINISTER FOR HOME AFFAIRS AND STATES (DR. K. N. KATJU) : Sir, I beg to lay on the Table the following Declarations of Exemptions issued under section 6 of the Registration of Foreigners Act 1939, beginning with the 31st January 1952 and ending with the 24th May 1952 :

No. of Declaration of Exemption	Date
1/8/52-F. 1	31st January 1952 (10 Declarations).
1/10/52-F. 1	5th February 1952 (1 Declaration).
1/11/52-F. 1	7th February 1952 (2 Declarations).
1/14/52-F. 1	17th February 1952 (1 Declaration).
1/15/52-F. 1	19th February 1952 (1 Declaration).
1/16/52-F. 1	23rd February 1952 (1 Declaration).
1/18/-52-F. 1	7th March 1952 (1 Declaration).
1/19/52-F. 1	18th March 1952 (4 Declarations).
1/20/52-F. 1	19th March 1952 (1 Declaration).
1/21/52-F. 1	29th March 1952 (5 Declarations).
1/22/52-F. 1	1st April 1952 (2 Declarations).
1/24/52-F. 1	9th April 1952 (1 Declaration).
1/28/52-F. 1	16th April 1952 (5 Declarations).
1/29/52-F. 1	13th May 1952 (1 Declaration).
1/30/52-F. 1	25th April 1952 (1 Declaration).
1/31/52-F. 1	5th May 1952 (1 Declaration).
1/32/52-F. 1	24th May 1952 (3 Declarations).

[Placed in the Library. See No. P-30/52.]

CENTRAL ADVISORY COUNCIL (PROCEDURAL) RULES, 1952 AND THE REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS RULES, 1952

THE MINISTER FOR COMMERCE AND INDUSTRY (SHRI T. T. KRISHNAMACHARI) : Sir, I beg to lay on the Table under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951, a copy each of the following Rules published in Notifications Nos. S. R. O. 813 and S. R. O. 1141, dated the 8th May and 9th July 1952, respectively :—

- (i) The Central Advisory Council (Procedural) Rules, 1952.
- (ii) The Registration and Licensing of Industrial Undertakings Rules, 1952.

MOTION REGARDING JOINT COMMITTEE ON THE BILL TO PROVIDE FOR THE CONSTITUTION AND REGULATION OF CERTAIN AIR FORCE RESERVES ETC.

THE LEADER OF THE COUNCIL (SHRI N. GOPALASWAMI) : Mr. Chairman, I beg to move :

That this Council concurs in the recommendation of the House of the People that the Council do join in the Joint Committee of the Houses on the Bill to provide for the constitution and regulation of certain Air Force Reserves and also an Auxiliary Air Force and for matters connected therewith, and resolves that the following Members of the Council of States be nominated to serve on the said Joint Committee:

- (1) Shri Jaspat Roy Kapoor,
- (2) Shri Jagannath Das,
- (3) Shri Kailash Bihari Lall,
- (4) Shri M. Govinda Reddy,
- (5) Shri Pir Mohammed Khan,
- (6) Shrimati Mona Hensman,
- (7) Shri H. D. Rajah,
- (8) Shri K. C. George,
- (9) Shri C. G. K. Reddy,

and (10) the Mover.